

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 593/2002

New Delhi this the 28th day of February, 2002

Hon'ble Mr. S.R. Adige, Vice-Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

1. R. Ramachandran  
G-24 10, Netaji Nagar  
New Delhi-110023.
2. N.K. Dewan  
1323/12, R.K. Puram  
New Delhi-110022
3. Vinay Mohan Gupta  
A-4/2, Ranapratap Bagh  
New Delhi.
4. R.G. Pandey  
30/8, Gali No.10, Vishwas Nagar,  
Shahdara, Delhi-110032.
5. M.K. Bamzai  
877, Sector 31  
Faridabad.
6. P.C. Chadha  
MIG-A-36, Pocket 00  
Sector-2, Rohini  
Delhi-110085.
7. A.P. Agarwal  
C-4/B-142, Janakpuri  
New Delhi-110058
8. Ishwar Dass Arora  
807/E, Gautam Gali  
Lohia Marg, Babarpur, Shahdara  
Delhi-110032.
9. D.B. Chopra  
136-A, Pocket-1, Mayur Vihar PH-1  
Delhi-110091
10. T.S. Krishnamurthy  
1626, Lodhi Road Complex,  
New Delhi-110003

-Applicants

(By Advocate: Shri Arun Bhardwaj)

Versus

1. Union of India  
Through its Secretary  
Department of Telecommunications  
Sanchar Bhavan  
20, Ashoka Road  
New Delhi-110001
2. The Secretary,  
Department of Personnel & Training

Government of India  
North Block  
New Delhi-110001

3. The Secretary,  
Department of Pension & Pensioners' Welfare  
Government of India  
Nirvachan Sadan  
New Delhi-110001

(2) (b)  
-Respondents

ORDER (Oral)

Hon'ble Shri S.R. Adige, VC(A)

The applicants, 10 in number, seek a direction to dispose of their representations dated 21-22.2.2002 seeking a clarification as to whether the pensionary benefits of those Group A & B Officers who were absorbed in MTNL w.e.f. 1.10.2000, would be regulated as per Rule 37 A of CCS (Pension) Rules, 1972 or not, to enable them to make a choice as to whether they should seek permanent absorption in MTNL pursuant to the respondents' letter dated 28.12.2001 wherein they had been called upon to exercise their options by 28.2.2002.

2. We dispose of this OA with a direction to respondents to furnish the applicants the necessary clarifications as expeditiously as possible and preferably within three weeks from the date of receipt of a copy of this order.

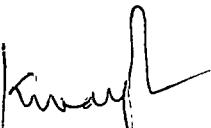
3. Meanwhile, no final decision should be taken by respondents on the question of exercise of options by the applicants.

4. However, before parting with this case, we would also note that applicants themselves should have sought for the necessary clarifications before 21-22.2.2002.

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5. The OA is disposed of accordingly.

Issue copy of this order to both the parties.

  
(Kuldip Singh)

Member (J)

  
(S.R. Adige)

Vice-Chairman (A)

cc.